

(b) if so, the details thereof; and

(c) the steps taken to implement the same?

**The Minister of Home Affairs (Shri Y. B. Chavan):** (a) to (c). A draft Code has been prepared, a copy of which was laid on the Table of the Lok Sabha on the 21st March, 1967. It is proposed to finalise it after it has been discussed in a meeting of the representatives of the various political parties and groups in Parliament and after the State Governments have been consulted.

#### **Persons arrested under D.I.R.**

**3104. Shri D. C. Sharma:** Will the Minister of Home Affairs be pleased to state:

(a) whether some legal difficulties will arise in the detention of persons arrested under D.I.R. after proposed lifting of Emergency as they cannot be detained for long under the Preventive Detention Act;

(b) if so, the nature of difficulties likely to arise; and

(c) the steps taken in the matter?

**The Minister of State in the Ministry of Home Affairs (Shri Vidya Charan Shukla):** (a) to (c). The statutory requirements for the detention of a person differ under the Defence of India Act and the Preventive Detention Act. The former enable prompt and more sustained preventive action. The differences in statutory requirements cannot, however, be described as any "difficulty" in a strict legal sense.

#### **Dispute between Petroleum Companies and their Workers**

**3105. Shri P. Ramamoorthy:  
Shri A. K. Gopalan:**

Will the Minister of Labour and Rehabilitation be pleased to state:

(a) whether Government have agreed to appoint a Court of Inquiry to investigate into the dispute bet-

ween the Petroleum Oil Companies and their workers;

(b) if so, whether Government have nominated its personnel; and

(c) if not, when the nominations are likely to be made?

**The Minister of Labour and Rehabilitation (Shri Hathi):** (a) to (c). It has been decided to appoint a Commission of Enquiry under the Commission of Enquiries Act, 1952, to go into the entire matter. The personnel and the terms of reference of the Commission will be announced at the earliest possible.

#### **Employees of Telegraph Engineering Department**

**3106. Shri Nitiraj Singh Chaudhary:** Will the Minister of Communications be pleased to state:

(a) whether it is a fact that the services of certain employees of the Telegraph Engineering Department have been terminated because of their failure to pass confirmation examination in 4 years and in 6 attempts;

(b) if so, the number of such employees;

(c) the length of service they had at the termination of their services;

(d) whether these employees were appointed on time-scales and not for a definite period;

(e) whether as per para 12 of Appendix 17 of P. & T. Manual Vol. IV, services of persons appointed on time-scale cannot be terminated;

(f) whether these employees had completed their probation period; and

(g) whether they were also given due increments?

**The Minister of State in the Departments of Parliamentary Affairs and Communications (Shri I. K. Gujral):** (a) Yes, Sir. Engg. Division clerks are required to pass confirmation examination within 4 years of their appointment and during this period